

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4690
ANSWERED ON:25.04.2008
AMENDMENT TO THE CONSTITUTION TO FIGHT CORRUPTION
Chavda Shri Harisinh Pratapsinh;Patel Shri Jivabhai Ambalal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the National Conference on Effects of Corruption on Good Governance organised by NHRC in May 2006 recommended an amendment to the Constitution by adding a clause to Article 51A in the Fundamental Duties Chapter;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R.BHARDWAJ)

(a) & (b) The Ministry of Home Affairs has informed that National Conference on `Effects of Corruption on Good Governance on Human Rights` organised by NHRC on 9th to 10th May, 2006 recommended that there is a need to amend the Constitution of India by adding one more clause to Article 51A in the Fundamental Duties Chapter. Since the recommendation revolves around corruption, it was forwarded to Department of Personnel & Training.

(c) The Department of Personnel & Training has informed that the Government is fully alive to the need to eradicate corruption and implement its policy of `zero tolerance` against corruption. Several steps have been initiated to remove corruption and to improve functioning of Government. The Central Vigilance Commission Act, 2003, the Prevention of Corruption Act, 1988, and the Delhi Special Police Establishment Act, etc. already provide the requisite legal framework to deal with corrupt practices of public servants. Enactment of Right to Information Act, 2005 is another step in the direction of curbing corruption by increasing transparency in the functioning of the Government.